NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

2A7



C.P. No. 58 / 2014

Present:1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (T) Shri S. Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th February, 2017, 10.30 A.M

Name of the Company		Jyotirmoy Ghosh & Anr.		
		-Versus-		
		A.Tosh & Sons (India) Ltd. & Ors.		
Under Section		397/398		
SI.	Name & Desig	nation of Authorized	Appearing on behalf of	Signature with
No.	Representative (IN CAPITAL			date
	LE	TTERS)		
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For the				
2. Mrs. Nove le Bornagee prétioners				
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ORDER

- Ld. Counsels for the petitioners and the respondent Nos. 1 to 5 are present.
- Ld. Counsel for the petitioner sought leave to withdraw the Company Petition as the parties have settled their dispute, so they do not want to pursue the petition. Permission is granted.

Petition is dismissed as withdrawn and all the interim orders passed earlier stand vacated. There is no order as to cost.

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(S. Vijayaraghavan) Member (T) (Vijai Pratap Singh) Member (J)